

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 100 of 2020
Company Appeal (AT) (Insolvency) No. 101 of 2020

IN THE MATTER OF:

Connect Residuary Pvt. Ltd.

...Appellant

Versus

Krishna Chamadia & Ors.

...Respondents

Present:

For Appellant :

**Mr. Prashanto Sen, Senior Advocate with
Mr. N. Alam, Mr. T. N. Durga Prasad, Mr. Rohan
Narula and Mr. Shivank Pratap Singh, Advocates**

For 1st Respondent:

Ms. Avni Shrivastav, Advocate

For 2nd Respondent :

**Mr. Krishnendu Datta, Mr. Prateek Kumar, Ms.
Raveena Rai and Mr. Rohit Ghosh, Advocates**

O R D E R

24.01.2020 Learned counsel for the Appellant submits that the free certified copy of the order dated 28th November, 2019 was issued on 3rd December, 2019 and the Appeal has been filed on 20th December, 2019, which is well within the time.

As the 'resolution plan' has been approved and under challenge, the learned counsel for the Appellant is allowed to implead 'Mr. Kalpraj Dharamshi' and 'Mrs. Rekha Jhunjunwala' as party Respondent Nos. 8 and 9 respectively. Necessary corrections be made in the cause-title and other relevant pages of the paper-book in the course of the day.

Mr. Krishnendu Datta along with Ms. Raveena Rai, Advocates accepts notice on behalf of newly impleaded Respondent Nos. 8 and 9 and Ms. Avni Shrivastav, Advocate accepts notice on behalf of the 'Resolution Professional'

Let notice be issued on rest of the Respondents by Speed Post. Requisites along with process fee be filed by 27th January, 2020.

Post both the appeals 'for Admission (After Notice)' on **11th February, 2020** along with '*Company Appeal (AT) (Insolvency) No. 11471 of 2019*'.

[Justice S.J. Mukhopadhaya]
Chairperson

[Shreesha Merla]
Member (Technical)

/ns/gc/